

## IN THE HIGH COURT OF BOMBAY AT GOA

**LD-VC-OCW-47-2020**

Melvin Francis Da Silva  
and others.

...Petitioners

v/s.

State of Goa & Others

...Respondents

Shri S.G. Desai, Senior Advocate with Sgru Virendra Parsekar, Advocate for the applicant.

Shri Amey Sinai Kakodkar, Advocate for the petitioners.

Shri D.J. Pangam, Advocate General and Shri Manish Salkar, Government Advocate, for the respondent nos.1 to 4.

Shri Nikhil Vaze, Advocate for the respondent no.6.

Shri A.D. Bhobe, Advocate for the respondent no.7.

**Coram:- NUTAN D. SARDESSAI &  
M.S. JAWALKAR, JJ.**

**Date :- 3<sup>rd</sup> July,2020**

**P.C.:**

Shri D.J. Pangam, learned Advocate General on the basis of the inspection carried out at loco, submits that the construction which is undertaken on behalf of the department in no manner affects the house property of the applicant in question. Shri S.G. Desai, learned Senior Advocate seeks leave to file a comprehensive affidavit in

reply thereto. Affidavit in reply filed by the original petitioner raising primary objection to the maintainability of the petition.

2. Shri Nikhil Vaze, learned Advocate also seeks leave to file a short affidavit in reply indicating that no construction activity is undertaken on behalf of the respondent no.6.

3. Stands over on 10/07/2020.

**M.S. JAWALKAR, J.**

**NUTAN D. SARDESSAI, J.**

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